



2026:AHC:129622

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21852 of 2026

Vinod

.....Applicant(s)

Versus

State Of U.P. Through Principal Secretary
Home Government Of U.P. At Lucknow

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Anand Mohan
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.210 of 2026, under Sections 137(2), 87, 61(2) B.N.S., Police Station- Kotwali, District- Mainpuri.
3. The Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. The Learned counsel for the applicant contends that a perusal of the material on record would indicate that the applicant and the victim were in a romantic relationship. There is no allegation of the applicant committing any sexual assault on the victim, who is said to be a minor. The applicant is in jail since 25.04.2026 and has no criminal antecedents.
4. The Learned A.G.A., on the other hand, has opposed the prayer for grant of bail, however, could not dispute the fact that the applicant has no criminal antecedents.
5. I have considered the submissions made by the Learned counsels for the parties.

6. A perusal of the statements recorded under Sections 180 & 183 BNSS, *prima facie*, indicates that the victim was in love with the applicant. She appears to have gone with the applicant on her own sweet will. There is no allegation of any sexual relations having been established between the applicant and the victim.

7. Taking into account all the facts and circumstances of the case, *prima facie*, a case for bail is made out.

8. The bail application is ***allowed***.

9. Let the accused-applicant- **Vinod**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

- i. The applicant will not tamper with the evidence.
- ii. The applicant will not indulge in any criminal activity.
- iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
- iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

June 30, 2026
Sachin

(Rajiv Lochan Shukla,J.)